NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.15/Chd/CHD/2017

In the matter of:

Punjab National Bank

... Financial Creditor

Versus

M/s James Hotels Ltd.

... Corporate Debtor

Present:

Mr.Saniav Kaushal, Sr.Advocate with

Mr. R.S.Bhatia, Advocates for the Financial Creditor

Mr.V.K.Sachdeva, Advocate, for ARCIL.

Nitish K.Vasudeva, Advocate for the Corporate Debtor Mr.Yogesh Goel, Advocate for Resolution Professional.

Mr. V.K.Sachdeva, Advocate for ARCIL filed Power of Attorney along with the authority letter of ARCIL. Learned senior counsel appearing for the Punjab National Bank with Mr. R.S. Bhatia seeks time to move an application for summoning of the record of the Registrar of Companies, Chandigarh. Let the needful be done during the course of the day with copy to the counsel opposite.

It is submitted that arguing counsel for the Corporate Debtor is to come from Delhi, but has not been able to come due to prevailing situation in the State of Haryana.

List the matter for arguments on 07.09.2017. Response to the application may be filed at least a day before the date fixed. Notice be also to the Registrar of Companies, Chandigarh for the date fixed.

(Justice R.P.Nagrath) Member (Judicial)

August 29, 2017